

(2)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 1174/93

Shri M.R. Maridas  
V/s.

... Applicant.

Union of India  
through Directorate of EME  
Ministry of Defence  
New Delhi

Commandant  
Electrical & Mechanocal  
Engineers  
School Baroda, 390008.

Commandant  
512 Army Base Workshop  
Khadki, Pune - 411003

... Respondents.

CORAM: Hon'ble Shri M.R. Kolhatkar, Member (A)

Appearance:

Shri R.K. Shetty, counsel  
for the respondents.

ORAL JUDGEMENT

Dated: 28.4.94

¶ Per Shri M.R. Kolhatkar, Member (A) ¶

In this application, the applicant who was a civilian Carpenter was discharged from service on 14.2.65 on disciplinary grounds and has challenged the order of dis-charge. The learned counsel for the respondents has pointed out that since the cause of action arose in 1965, this Tribunal has no jurisdiction to entertain the application. We have perused the application and it appears that the applicant has been making representations to the respondents. To his representations some replies have been sent. The last such reply is dated 27.2.92 which informing him that he is not entitled to any pension and gratuity as his services were terminated on disciplinary grounds. Even assuming that the letter dated 27.2.92 is the cause of action still he has not approached the Tribunal within the period of limitation. In view of this the application is dismissed at the admission stage as barred by limitation.

MR Kolhatkar

(M.R. Kolhatkar)  
Member (A)